श्रा सुबाध कान्त सहाय : उपसभापित महोदयाः पै प्रस्ताव करता हूं कि—-

यह बिल पारित किया जाए।

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Prof. Madhu Dandavate is here. I would ask him to move his Statutory Resolution. (Interruptions) There was a discussion between the Leader of the House and the Leader of the Opposition and the leaders of various parties and groups. They decided that the Statutory Resolution will be taken up first and the Industrial Policy will be taken up later.

STATUTORY RESOLUTION APPROVING INCREASE IN BASIC EXCISE DUTYON MOTOR-CARS TAND OTHER MOTOR VEHICLES

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam, I beg to move the following Resolution:

"That in pursuance of sub-section (2) of Section 3 of the Central Excise Tariff Act. 1985 (Act No. 5 of 1986), this House approves the notification of the Ministry of Finance (Department of Revenue) No. 136/90-Central Excise, GSR 721(E), dated the 22nd August, 1990, laid on the Table of the Rajva Sabha on 22nd August, 1990 increasing the basic excise leviable duty on motor and other cars motor vehicles principally designed the transport of the persons (other than those of Heading No. 87.02) including station wagons and racing cars from 40 % ad valorem to 50% ad valorem from the date of issue of the said notification."

[The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair.]

Sir, when I had made the statement before the House, many clarifications were sought. I have with me the records of the Rajya Sabha proceedings in which clarifications running into 26 pages have already been offered by mc. So, it is only a technical Resolution. I request that the House may adopt it unanimously without any discussion.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): There are two amendments, one by Shri S.S. Ahluwalia and the other by Mr. V. Narayanasamy.

SHRI V. NARAYANASAMY (Pondicherry): Sir, I move the following amendment:

That after the said Resolution, the following be added, namely:—

"Subject to the condition that Government enforces strictly the ban on use of Government vehicles on weekly holidays."

SHRI S. S. AHLUWALIA (Bihar): Sir, I move the following Resolution:

That after the said Resolution, following be added, namely:—
'provided that this notification shall cease to have effect upon the situation in the Gulf improving and petroleum products becoming easily available for domestic consumption."

The questions were proposed

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): Mr. Narayanasamy, please speak briefly and then your amendment will be put to vote. Please finish in two minutes.

SHRI V. NARAYANASAMY: Sir, I went through the Statement made by the hon. Minister and also the clarification sought by the hon. Members. The Minister has mentioned in his Statement that the curb on the use of vehicles by the Central Government offices

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[Shri V. Narayanasamy] has to be Considered. Sir, my amendment is very specific. I want the following amendment to be added after the Resolution:

"Subject to the condition that the Government enforces strictly the ban on use of Government vehicles on weekly holidays."

Sir, if you go through the record of use of vehicles, the Government vehicles alone consume more than 52 per cent of fuel that is being used. Private vehicles consume only 48 per cent. I saw the advertisement in the T.V. Mr. Upendra has given an advertisement in the T.V. entitled "Save Petrol". He shows the vehicles on the roads and tells the consumers, especially the public, to keep their vehicles off the road for a day, i.e. on holidays. I welcome it. But the thing is that the same is not being adopted in Government offices, whether the Central Government offices or the State Government offices. If petrol is saved by keeping the vehicles off the road for two days, i.e. Saturdays and Sundays, then the Government can save to the extent of 52 per cent which is being used every day by the Government. Sir, apart from that, the vehicles are being used by the bureaucrats and the persons who are holding Those persons who high offices. are not eligible to keep vehicles are also using the vehicles in Government offices. There is no restriction. There are no proper guidelines in Government offices for the purpose of using vehicles. Sir, I should say that the officer who uses the vehicle for the official work takes it to his house, and there in his house the vehicle is being used as his own. There is no restriction. There is no control.

THE VICE-CHAIRMAN CHANDRESH P. THA-(PROF. KUR): Mr. Narayanasamy...

SHRI V. NARAYANASAMY: am concluding, Sir.

VICE-CHAIRMAN THE (PROF. CHANDRESH P. THA-KUR): The Minister has listened to you very carefully. I am sure, he will look into it.

SHRI V. NARAYANASAMY: Sir, I am not going out of the scope. About the use of vehicles by the officers, I want the Finance Minister to consider my amendment because the Finance Minister in his statement has said about the use of the vehicles in the Central What about Government offices. the State Government offices? There is no statement with regard to it. Therefore, I feel that my Amendment may be added after the Resolution so that the Government officials will have at least the moral fear and do not use the Government vehicles. The orders may be sent by the Minister. It will be of no use if there is no enforcing machinery. When the high officials are using the vehicles, the officials at the lower level also make more use of the vehicles. Therefore, strict discipline has to be maintained in using the vehicles by the Central and State Government officials. And the Finance Minister must have a minotiring agency to oversee the control.

VICE-CHAIRMAN THE (PROF. CHANDRESH P. THA-KUR): Mr. Ahluwalia, do you want to speak on your Amendment?

JAGESH SHRI DESAI (Maharasthra): If the Minister accepts it, he need not speak.

MADHU PROF. DANDA-VATE: I have said in the statement: I will reply.

VICE-CHAIRMAN THE (PROF. CHANDRESH P. THA-KUR): Mr. Ahluwalia, I am sure, you are tired today.

श्री स्रेन्द्रजीत सिंह ग्रहलुवालिया : (बिहार) I am not tired, Sir. ग्रभी थोड़ा बोलना है मुझे। ग्रभी दो चार ग्रौर रिजोल्यूगन हैं मेरे। मैं जितनी तनस्वाह सदन से लेता हूं, उतना काम भी करता हूं।

उपसभाध्यक्ष महोदय, यह नेशनल फंट सरवार ने ग्राते ही पहले तो तेल की कीमत बढ़ाई ग्रौर यह बहा कि यह तेल की कीमत इसलिए बढ़ाई जा रही हैं कि पेंद्रोल की कंजम्शन लोग कम कर देंगे ग्रौर उसके माथ-साथ ही उन्होंने 24 घंटे की दाम वरके 12 घंटे ही पेट्रोल पंप खुले रहने के लिए बहा। पहले तो रिववार को भी बंद कर दिया ग्रौर उसके बाद टाइम्स ग्राफ इंडिया में इतना बढ़िया बार्ट्न बना, वह देखकर इन्होंने कहा कि यह तो गड़बड़ हो रहा है, तो रिववार को भी ग्राधे दिन खोलने की सभावना शुरु हुई।... (व्यवधान)...

उपसभाध्यक्षः (प्रो० चःद्वेश पी० ठाकुर)ः स्रमेंडमेंट पर स्राइए ।

श्री सुरेन्द्रजीत शिह श्रहत्वालिया : अमेंडमेंट को एक्सप्लीन करने के लिए भी कुछ तो कहना पड़ेगा। श्राप क्यों घडरा रहे हैं मधु दण्डवते जी ?

प्रो॰ मधु दंडवते : मैंने कहा जितने ग्रापके विचार साक हैं, उतना ग्रमेंडमेंट संग्रिक है।

श्री भरद्रजात सिंह प्रहल्वालिया) : उपसभाध्यक्ष महोदय, उसके बाद स्रब यह बात ग्राई ग्रीर इन्होंने 22 तारीख को जो स्टेटमेंट दिया उसमें कहा कि मिडल ईस्ट में जो कुछ गड़बड़ हो रही है उसके बारण हमें तेल की खपत कम करनी पड़ेगी श्रीर उसको कम करने के लिए तेल की कीमत तो नहीं बढ़ाई पर माड़ियों की कीमत बढ़ाई गई और 10 पर सेंट एक्स इज बढ़ा दी गई, उसमें डेप्रिसिए शन कम कर दिया गया । तो मेरा कहना है महोदय कि सरकार ने जो गाडियां खरीदने के लिए एम्बेसेडर कम्पनी को श्रौर मास्ती कम्पनी को जो श्रार्डर भेजे हुए थे, डिफरेंट पब्लिक ग्रंडरटेकिंग्स ने ग्रौर गर्वनमेंट ने, वे क्या ग्रापने केंसिल कर दिए हैं ? ग्रापने वह सारे ग्रार्डर केंसिल किए हैं क्या ? ग्रगर नहीं किए हैं, मुझे पता है कि सरकार की हजारों गाडियों के ग्रार्डर मास्ती के हिन्द्स्तान मोटर्स के पास पेडिंग पड़े ग्रौर जिसको डिलवरी टाइम म्राने वाली है, उन म्रार्डर्स को सरकार ने और पब्लिक ग्रहरटेकिन्स ग्रौर स्टेट गवर्नमेंट ने केंसिल खिया हैं ? अगर नहीं किया है तो क्यों नहीं किया हैं ग्रगर ग्राप नहीं करते तो क्या ग्राप समझते हैं कि जनता जनार्दन यह 10 परसेंट एक्साइज ज्यादा देकर गाड़ी नही खरीदेगी? जो म्रादमी डेढ या दो लख की कार खरीदता है वह पैट्रोल नही खरीदेगा यह बात मझे समझ नहीं ग्राई । लेविन फिर भी मैं प्रापके स्टेच्युटरी रिजोल्युशन के समर्थन में खड़ा द्व्या ग्रीर में समझता हं कि मिडल ईस्ट में जो कुछ हो रहा है ग्रौर तेल की खपतकप नेकी जरुरत है क्योंकि एक नेंशलन प्रोबलम हैं, मैं क्राप सहमत हूं। किन्तु मैं जो अपनी श्रमेंडमेंट देना चाहता हूं ग्रीर ग्रापके रिजलशन के नीचे मैं सिर्फ इतना हीं कहना चाहता हुं :-

Basic Excise Duty on

Motor Cars and other

Motor Vehicles

That after the said Pesolution, the following be added, namely:—

"Provided that this otification shall cease to have effect upon the situation in the Gulf improving and petroleum products becoming easily available for deomestic on susumption."

कल को अगर ऐसी घटना घट जातीं है, वहां सिचुएकन मुधर जातीं हैं और पेट्रोलियम प्राडक्ट इजीलीं मिल जाता है तो यह जो बार्डर है आप उसको उसी बक्त खत्म कर देंगे यह। मेरा आपसे उम्मीद है और मैं समझता हूं कि आप समझदर मंत्रा, सभ्य और शालान मंत्रो के रूप में जरूर इसको एक्सेप्ट करेगें। इत्यवाद।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. HA-KUR): Since there are not any more speakers...

PROF. MADHU DANDA-VATE: I would like to reply.

LEADER OF THE HOUSE (SHRI M. S. GURUPADASWA-MY): There need not be any discussion on this.

PROF. MADHU DANDAVA-TE: I would just take a minute to say something in regard to amendments that have been moved.

First of all, I accept the spirit of the amendments. In fact, I anti-Mr. Narayanasamy's cipated this connection, amendment. In I would just read out paragraph 3 of the statement which I made on 22nd August, 1990. It was stated therein:

"We can cope with the present situation if all of us together agree to make a small sacrifice. As part of a programme for curbing the demand for oil, it has been decided that the Central Government Staff cars/vehicles will not used on Sundays. Public units will follow the same rule on Sundays. State Governments are also being requested to adopt this rule."

I would draw the attention of Mr. Narayanasamy to this sentence. "State Governments are also being requested to adopt this Therefore, the spirit of his amendment has already been incorporated in this statement. The executive order has gone. In regard to the State Governments, since we have a federal polity, it is not good to dictate terms to the State Govern-Therefore, we have requested them and I think, many whether Governments, State non-Congress, are Congress or in a mood to listen to the request that we have made to Therefore, while accepting the spirit of his amendment, I would request Mr. Narayanasamy not to press his amendment.

SHRI S. B. CHAVAN (Maharashtra): You may not use your staff car. But private cars may be in use. How is it going to result in saving of petrol?

PROF. MADHU DANDA-VATE: Shankarraoji has very correct point. If one is not going to use the Government car on Sundays, one cuts down the expenditure on the Government car. That much consumption is avoided. But if I have a private car and if I use the Government car and my family members also make use of the private car, to that extent, the consumption goes up. We have found out. After this is done, as far as the officers' cars are concerned, they will be locked the garage on Sundays and, therefore, there is no question of using them. As far as the Ministers are concerned, they have been asked to draw up their programme in such a manner that they will not use the Government cars but will make use of their private vehicles. But as far as the additional consumption that was taking place by the movement of the staff cars is concerned, that will be avoided. This is what I wanted to say in regard Narayanasamy's amendto Mr. ment.

Motor Cars and other Motor Vehicles

As far as the amendment of Mr. Ahluwalia is concerned, I think he is one of the most thoughtful Mem-House. He always bers of this supports saner things. Therefore. while appreciating his sanity and sobriety, I would request him that since the issue he has raised is already. incorporated in paragraph 2 of my earlier statement, he need not press his amendment.

श्री सुरेद्रजीत सिंह ग्रहलुवालिया: इससे बढ़ियाँ ग्रमेंडमेंट ग्रोर क्या दे सकता हूं। श्राप उसको भी कहते हैं कि प्रेस मत करो।

JAGESH SHRI DESAI (Maharashtra): It is a very good amendment, Mr. Minister. should accept it.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA KUR): In the light of the respons from the hon. Minister, Mr. Naryanasamy, would you still like to press your amendment?

SHRI V. NARAYANASAMY: Sir, I have listened to the Minister's reply. It is only a executive order. I want that this should form part of the Resolution. Therefore, I press my amendment.

THE VICE - CHAIRMAN (PROF. CHANDRESH P. THA-KUR): Mr. Ahluwalia, what about you? Are you withdrawing your amendment?

श्रो पुरेद (ति निह श्राहल वालियाः

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): You have already spoken. Say that you withdraw.

श्रो सुरे∙द्रजीत सिंह ग्राहलुवालिय₁ः मैं विहा कर तब भी ता कुछ बोलने दाजिये। मेरं: सिर्फ गुजारिश है हमारे माननीय विन नंदी महोदय स मैन एक सवाल किया है कि आप ता सब कुछ कर रहे हैं, सरकार ने जितने आईर गाई। मन्यफुक्चरर्स को दिये हैं उनको विड्रा कर रहे हैं। वह सारे अर्डिस केन्सिल कर रहे हें ब्राप या नहीं कर रह हैं। पहले: बात। दूसरी बात, ब्राज तक ग्रापने तेल के कंजम्पशन को कम करने के लिये वहुत सारे तराके अपनाये-बेल का कामन बढ़ार्या, गाई। की कीमत बढ़ायी। क्या श्रापने गाई। बनाने वाले कारखानों को, उनके मनलकों को कोई एसी चिट्री लिखी हैं कि श्रीप श्रपनी म्यूल एफिसियेंगो बढ़ाईये। अगर नहीं बढाते हैं तो ग्रापकी इंस्टालड कपेमिटा कम कर दी जायेगी। श्रापने ऐसी कोई विट्ठो विखो है? श्रगर नहीं बढ़ाते हे तो उसको इंस्टार कैपेस्टि। कम कर दी जाएगी। ग्रापने काई ऐसी चिट्ठी लिखो हैं क्या? इन चीजों का स्पष्ट की जिए।

सभाध्यक्ष (प्रो० चःद्रेश ठाक्र): विचाराधीन है।

Basic Excise Duty on Motor Cars and other Motor Vehicles

प्रो॰ मधु दण्डवते : नहीं, विचाराधीन नहीं है। पिछले मर्तवा जब मैंने स्टेटमेंट दिया तो कुछ मुद्दों के सिलसिले में मैंने म्बब्दता क साथ कहा था कि हमारी ेनरल ऋषील २हा १ कि जब नए िकाइन्स भ्राप तैयार , रते हैं तो **वे** एफिश्यंट हो चाहिए। लागों ने यह भी कहा है कि एक्सोइज डय़टी एव हमने इस तग्ह से चेंज की है और साथ हो साथ हम लोगों ने दूसरे भा चेंजेज किए हैं तो उनका वजह म नई कार खरोदने वालों के लिए यह डिस-इटसेंटिव होगा। यह पिछले मर्तबा र्मने कहा था।

श्री सुरे द्रजीत सिंह श्राहलुवालियाः श्रार्डर्स केंसिल किए हैं क्या? ग्राप लोगो को कहते हैं कि मत खरोदिए ... (व्यवधान)

THE VICE CHAIRMAN (PROF. CHANDRESH P. THAKUR): So, are you pressing your amendments?

SHRIV. NARAYANASAMY : Yas, I am pressing my amendment.

THE VICE - CHAIRMAN (PROF.CHANDRESH P.THAKUR): I put both the amendments together to vote.

SHRI V. NARAYANASAMY: We do not want both the amendments together.

PROF. MADHU DANDAVATE: I suggest that both the amendments be defeated separately.

SHRI V. NARAYANASAMY: Your intention is mala fide not bona fide.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Please sit down. I am putting amendment to vote. (Interruptions) No, no, nothing after this will go on record. Mr. Narayanasamy, please sit down. (Interruptions).

SHRI V. NARAYANASAMY:*

^{*}Not recorded.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I am putting Amendment No. 2 of Shri V. Narayanasamy to vote.

Amendment No. (2) was negatived.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Now I am putting the Amendment of Shri S. S. Ahluwalia to vote.

The Amendment was negatived.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Now I put the following Statutory Resolution moved by Prof. Madhu Dandavate to vote:

"That in pursuance of sub-section (2) of Section 3 of the Central Excise Tariff Act, 1985 (Act No. 5 of 1986) this House approves the notification of the Ministry of Finance (Department of Revenue) No. 136/90-Central Excise, GSR 721 (E), dated the 22nd August, 1990, laid on the Table of the Rajya Sabha on 22nd August, 1990, increasing the basic excise duty leviable on motor cars and other motor vehicles principally designed for the transport of the persons (other than those of Heading No. 87.02) including station wagons and racing cars from 40% ad valocem to 50% ad valorem from the date of of the said notification". issue

The motion was adopted.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Now we take up clarifications on the statement of the Minister of Finance regarding the Budgetary Deficit.

SHRI JAGESH DESAI: Are we not taking up the discussion on the new Industrial Policy?

SHRI M. S. GURUPADAS-WAMY): We have agreed to take up this matter. He has only to reply. The clarifications have been asked.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let me see the List of Business.

SHRI JAGESH DESAI: We should have been informed earlier You are taking us by surprise.

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SHRI V. NARAYANASAMY: It was demanded by the opposition and also by the ruling party. In the List of Business also it is the discussion on the Industrial Policy and not the clarifications.

SHRI A. G. KULKARNI (Maharashtra): Why don't you take up the discussion on Industrial Policy? Clarifications can be taken up tomorrow.

SHRI M. S. GURUPADASWA-MY: We have agreed to take up clarifications soon after this. We have met your Leader and the Deputy Leader.

SHRI JAGESH DESAI: I do not mind but at 2 30 at least you should have told us.

SHRI M. S. GURUPADASWA-MY: I am not barring anything at all. We said that it has to be taken up immediately after this and that is what we are doing.

SHRI AJIT P. K. JOGI (Madhya Pradesh): You should have informed us.

SHRI M. S. GURUPADASWA-MY: Even now we can take the sense of the House. My only request is that this may be taken up now.

SHRI JAGESH DESAI: But you should have told the House...

PROF. MADHU DANDAVATE: Even if you do not want, I am here to give clarifications. I do not mind.

SHRI JAGESH DESAI: But you should have informed us.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let me draw the attention of the Leader of the House to this that a lot of Members. . .

SHRI M. S. GURUPADASWA-MY: May I repeat, Sir...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let me make this clear. Please sit down. The question is, is the House going to discus further the industrial Policy Resolution or not?

SHRI M. S. GURUPADASWA-MY: It is going to discuss.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The impression that has been created is that some arrangement has been made between you and, I do not know, whom that there will be no further disussion. That is creating a lot of problem.

SHRI M. S. GURUPADASWA-MY: No, no, my only request is that after the clarifications on the budget-ary deficit, it should be taken up.

SHRI JAGESH DESAI: Then my point remains. Whatever was the decision between the leaders in the morning or before lunch, at 2.30 p.m. you should have told us that this will be done like this.

THE VICE-CHAIRMAN (PROF-CHANDRESH P. THAKUR): Your point is well taken. Further discussion on the Industrial Policy Resolution is very much on the agenda. Now the question is, when are you going to get time for that? I hope before the end of this session it will be taken up and this House, in fairness to the Industrial Policy, will not allow it to lapse. It will be a very unfortunate situation. It will raise a question of doubt against the Government.

SHRI M. S. GURUPADASWA-MY: May I say, you take up and finish this one and you take up Industrial Policy immediately afterwards. I have no objection.

SHRI JAGESH DESAI: At what time? Beyond 6 o'clock, we are not going to sit.

SHRI M. S. GURUPADASWA-MY: You say both. What is all this?

SHRI V. NARAYANASAMY: What is the List of Business for today you cannot modify it. Supposing, as you say, the Leader of the Opposition agreed, we agree, but where is the time today?

SHRI JAGESH DESAI: You should have told us at 2.30. You take us for granted.

SHRI A. G. KULKARNI: I draw your attention to the fact that we are upsetting the agenda which has been given to all of us. What Mr. Jagesh Desai is pointing out is what should have been done. If both the Leaders sitting together have taken some decision, my friend seems not to have been informed by our leader about the change in the agenda.

Now I request, since the Minister of Industry is here, let us start the discussion on the Industrial Policy Resolution and then we should take up clarifications. There is nothing sacrosanct that the clarifications must be taken up first. I would request Mr. Gurupadaswamy, whatever it is, we are keen to participate in the discussion on the Industrial Policy Resolution and as the Vice-Chairman has rightly stated, we are more agitated on that policy rather than these clarifications which are not going to take us much further. This is what we feel. You react to it, you say it is okay.

YASHWANT SINHA SHRI (Bihar): I am as much interested in the discussion on the Industrial Policy as anybody else in this House. But if there has been an understanding reached between the Leaders on both sides then according to that under-standing let this matter be taken up first and immediately after that, let us take up the Industrial Policy. On the other handfor me it is difficult to understand thatevery day, most of us express our great concern for the fact that we are not taking up the Industrial Policy and we are not taking up this important

subject and when that important subject comes up, at 6 o'clock we are all eager to run away. This is something which we must stop. We cannot go on like this.

SHRI SUKOMAL SEN Bengal): Why can't we sit beyond 6 o'clock if there is sincerity of purpose?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): that the bargaining point?

SHRI YASHWANT SINHA: Let me just remind you that in this House we have sat up late to conduct important business in which not only the Government but even the Members are interested. I put Industrial Policy in that category where we are more interested perhaps than anybody else. So we should be prepared to sit beyond 6 o'clock.

SHRI A. G. KULKARNI: Mr. Yashwant Sinha has said that at six, we run away. This is the time of the House. Whether we sit or what we do is the Unanimous choice of the whole House. Whether we want to sit upto 10 o'clock today night—that is something different. But, whatever agreement has been reached Leader of between the House and the Leader the of Opposition, that has not percolated to the Members and we are going as per the agenda and we are ready as per the agenda. So, without wasting time, please go ahead with the new Industrial Policy.

M. S. **GURUPADA-**SHRI SW AMY: In that case I suggest to the House, in the agenda we have got three more subjects and all the subjects have got to be taken up today. We should sit till midnight

...(Interruptions)...

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): No, not till midnight.

...(Interruptions)...

SHRI JAGESH DESAI: How do you expect us to sit up to midnight?

...(Interruptions)...

SHRI M.S. **GURUPADA-**SWAMY: You want a discussion and, at the same time, you want to go away at six o'clock. It is not possible. How do you have both? .. (interruption) .. I have no objection. I am going to give dinner to all the Members. Let us sit through and finish the entire business on the agenda today. ...(Interruptions)...

SHRI CHATURANAN MISHRA (Bihar): This is such a big issue ... (Interruption)... or else, you can take a vote if the Vice Chairman decides it that way. ...(Interruptions)... I think that the Leader of the House should accommodate the Opposition to extent. What is there? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let me make the position clear. If I understand the spirit of the House—this is for the attention of the Leader of the House- an impression has been created for one reason or the other because, at one time, unfortunately, the Industry Minister fell sick. At other times, because of pressure of business or because of Members' interest in clarifications on a particular item—by such Members not being within the range of the time feasible—the new Industrial Policy has definitely been rolled over beyond any sort of reasonable limit. In view of the fact that the new Industrial Policy, for better or worse, has turned out to be a controversial area where a lot of interest is there, I see totally no resason why the spirit of the House should not have been taken into consideration in giving it priority in terms of timing either today or the other day. Personally I will be less than honest in this Chair ...(Interruptions)...

SHRI M.S. GURUPADA-SWAMY : Sir

SHRIMATI JAYANTHI NATARAJAN : The Chair is on hi legs...

THE VICE CHAIRMAN(PROF. CHANDRESH P. THAKUR): Ler me complete. I fully appreciate it that the Leader of the House is interested in the discussion on the new Industrial Policy. He is not against its being further discussed. It is a matter of fact that the Minister is literally sitting here today although he has an important engagement. He is interested in the discussion. It is for the House to decide how to organise the order business. What has happened is that today some discussion took place and, apparently, its message has not some. So people are asking for priority. Now, how to appreciate everybody's concern, that is, the whole agenda? The only thing I can see is, there are two items. One is, should we sit beyond six or not?

SHRIMATI JAYANTHI NATARAJAN : NO !

THE VICE CHAIRMAN (PROF. CHANDRESH P.THAKUR): Just a minute, Madam. And the other is, what should be the order? Should it be the new Industrial Policy which is listed and which is being rolled overday after day or, further clarifications on the Finance Minister's statement? There are the two simple things. So I don't think there is a need for rising tempers.

SHR1 M. S. GURUPADA-SWAMY: Sir, here are important subjects on the agenda today. I think, still there are three subjects to be covered, and we are running short of time. Till today we have not been sitting beyond six o 'clock. I do

for what not know reason. the past Wê been sitting beyond six o'clock also whenever there was a necessity, there was a need. We have got important items on the agenda not only for today but also for the Therefore, We subsequent days. thought that this agenda should be finished today. My friend, my colleague is here. When he is here, I thought, should he finish both these items so that the Industrial Policy can be taken up later. I am not coming in the way of any debate on anything at all. My only request is that the House should sit beyond six o'clock. otherwise you cannot finish You cannot have it both ways. You cannot adjourn at six o'clock and at the same time have a debate. Therefore, We have to sit beyond six o 'clock also. It is the decision of the Business Advisory Committee also. We have sat in the past. It is not a question of voting. We have to sit beyond six o'clock. This is my submission to you.

Motor Cars and other Motor Vehicles

SHRIMATI JAYANTHI NATARAJAN: Sir, I have a submission. (Interruptions)

SHRI SUKOMAL SEN: Let us start and finish the policy after six o 'clock. What is there? We can sit up to seven o'clock.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): Well, this is your view. (Interruptions)

SHRI JAGESH DESAI: That is not the question. If the House has to sit beyond six o'clock ... (Interruptions)...

SHRI M. S. GURUPADA-SWAMY: Let us sit beyond six o'clock. (Interruptions).

SHRIMATI JAYANTHI NATA-RAJAN: There is no question of majority or minority.

SHRI YASWANT SINHA: Mr. Vice-Chairman, I am very surprisied that sennior Members of [Shr. Yashwant Sinha]

this House are making out as if six o'clock is a Lakshman-Rekha. We have sat here until two o'clock in the morning. There is no reason why we cannot sit. (Interruptions).

SHRI S. B. CHAVAN: Mr. Vice-Chairman, I think the Leader of the House will also consider all aspects of the question. time you cannot give a surprise. First of all, according to the order in which the business has been shown, there is no rhyme or reason why that order should be changed. That is the first surprise. Now you are trying to put conditions all of a sudden. If we know from the beginning that we have to sit beyond six, certainly everybody will try adjust his programme accordingly. At this stage, if you tell us that we will have to sit till midnight, is this a condition?

SHRI M. S. GURUPADA-SWAMY: That is the decision of the Business Advisory Committee.

SHRI S.B. CHAVAN: Actually my objection is only for the surprise. Don't give us surprise. Tell us in the beginning that we will have to sit till about eight o'clock, nine o'clock. I have no objection. But you change the order, and in order to adjust this programme you are trying to force us to sit till midnight and to be prepared for that. It is a kind of threat that if we do not agree, then this is the ordeal through which we will have to pass. I don't think that it is fair to the House. So, don't take us for granted. Hereafter I do not not know whether we will have to insist that if there is any agreement between the two leaders, it will have to be announced on the floor of the House.

SHRIMATI JAYANTHI NATA-RAJAN: Mr. Vice-Chairman, Sir, Mr. Yashwant Sinha just said, "as if it is a Lakshman-Rekha." They are accusing us of not being sincere. It is not a question of sincerity. We are equally interested in discussing each issue. (Interruptions).

[THE VICE CHIARMAN (SHRI BHASKAR ANNAJI MASODKAR) In the Chair]

Basic Excise Duty on

Motor Cars and other
Motor Vehicles

I resent your remark, Mr. Sen. You do not have the monopoly of sincerity. If you are to start exchanging personal remarks... (Interruptions) Sir, I treat that remark with the contempt it deserves and ignore it.

My point is that the issue of Industrial Policy we have been raising every day in the House.

Sir, may I have your attention?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Let me sort it out.

SHRIMATI JAYANTHI NATA-RAJAN: I want to say something. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Let us not waste time on this.

SHRIMATI JAYANTI NATA-RAJAN: Sir, this is not a matter for only the leader to sort out. It is a matter on which we have to say something. Chairman should not wait for their discussion to conclude.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Yes, Please go ahead.

SHRIMATI JAYANTHI NATA-RAJAN: We have had enough of private discussion on this. The House also should be taken into confidence. Several times we have raised that the Industrial Policy is not being taken up at all.

5-00 Р.м.

Has Mr. Yashwant Sinha any time raised the matter in the House that the Industrial Policy was not being taken up in the House? They suddenly enter into a private agreement at our back without taking the House into confidence.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Not private. You leader...

SHRIMATI JAYANTHI NATA-RAJAN: We don't know up to this time till what time we have to sit and then we are told suddenly that we have to sit till 12 o'clock. I think they should also take the House into confidence.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): May I request the Members not to be agitated? (Interruptions) If the Members want the Industrial Policy should be discussed, I think the Leader of the House should agree. Let us begin with the Industrial Policy and we will conclude it, if possible.

SHRI SUKOMAL SEN: Sir, there are some Members on this side also, who want to speak.

SHRI M. S. GURUPADA-SWAMY: If they want Industrial Policy should be taken up, I have no objection at all. Let the Industrial Policy be finished and also the other one, because the other one also has to be finished. That is what I want to say.

SHRI A. G. KULKARNI: Let us go ahead with the Industrial Policy.

SHRI M. S. GURUPADA-SWAMY: I want to make it clear that we have to sit beyond 6 o'clock.

SHRI V. NARAYANASAMY: There should be no precondition. We don't want any precondition. If the decision is that we have to discuss a subject agreed upon by the leaders, we resent that

agreement. (Interruptions) We want the Industrial Policy to be taken up. That is the consensus of the House. Since the House wants that the Industrial Policy should be taken up, it should be taken up. (Interruptions).

SHRI S. S. AHLUWALIA: They are treating us as bonded labour. We are not bonded labour.

SHRI RAJ MOHAN GANDHI: The hon. Member, Shri Chavan, said they would not object to sitting after six, if it was not a short notice sprung upon them. May I make a submission that at least for tomorrow let us sit till 8 or 9 p.m. I think this will be enough notice. I would request the other side to consider this. At least tomorrow evening let us sit till 8 or 9 p.m.

SHRI V. NARAYANASAMY: Today up to 6 p.m. (Interruptions)

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): This is your constructive cooperation.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): I have heard much of the noise and points of view of the hon. Members. Now, let me make the position clear. We will take up the Industrial Policy no doubt. But according to the schedule, which I am reading before you, only half-an-hour is left for the discussion of the Industrial Policy. So, if you want to utilise the half-an-hour, I will just take up the Industrial policy. (Interruptions).

SHRI V. NARAYANASAMY: I would like to remind that if it is the unanimous view of the Members, we can extend the time to give priority to the... (interruptions) kindly hear me. Mr. Yashwant Sinha was speaking from the other side. It is on record. If the Members agree, if more time is needed on the Industrial Policy, it can be extended.

[Shri V. Narayana Samy]

It is on record and it can be verified.

THE VICE-CHAIRMAN ANNAJI (SHRI BHASKAR MASODKAR): Then let us do one thing. You can finish off with clarifications and then discuss the Industrial Policy.

SHRI V. NARAYANASA-MY: It should be taken up now. That is the consensus of the House.

PROF. MADHU DANDA-VATE: May I make a suggestion? If they are so keen, let us start with the Industrial Policy. We may sit upto 6 o'clock, because they say we have not given them previous notice. Today only we decide that tomorrow even if you are to s't up till 8 or 9, we will continue that. Today we can carry on upto 6 o'clock.

SHRI JAGESH DESAI: I want to say something on what Prof. Dandavate has said. (Interruptions) Here I am referring to the precedent. It happened like this earlier. It was said if the Opposition was not prepared, we shall sit and consume our time and as far as the time of the Opposition is concerned, that will speak the next day. It was done like that. If they want to sit upto 6 o'clock, they can utilise that time. But we will utilise our time next day. We will not sit beyond 6 o'clock. It is on record and we shall go accordingly.

SHORT DURATION DISCUS-SION ON THE NEW INDUS-TRIAL POLICY—Contd.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, we will take up Industrial policy and we will try to conclude it today.

THE MINISTER OF NANCE (PROF. MADHU DAN DAVATE): That means I will not be required for replying to the cla fications today.

Industrial Policy

sion on the New

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, Prof. Chandresh P. Thakur.

PROF. CHANDRESH THAKUR (Bihar): What about Pramod Mahajan?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI; MASODKAR): Pramod Mahajan is not here. You can begin.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): No.

PROF. CHANDRESH P. THA-KUR: You cannot speak for him.

JAGDISH SHRI PRASAD MATHUR: We have substituted Mr. Sikander Bakht's name in the place of Mr. Pramod Mahajan.

THE VICE-CHAIRMAN :: (SHRI BHASKAR ANNAJI MASODKAR): I am calling Mr. Sikander Bakht's name.

श्री सिकन्दर बख्त (मध्य प्रदेश) : इतना नान भौरियस बना दिया है कि ... (व्यवधान) क्यां कोई जेहन बनाएगा बोलने के लिए। मैं बहुत ज्यादा माफी चाहता हं।

मैं एक ऐसे विषय पर बोलने की जसारत कर रहा हूं जिससे मेंरा दूर का भी कोई संबंध नहीं है। मुझे कितने मिनट बोलना है।

उपसभाध्यक्ष (श्री भास्कर श्रशाजी मासोदकर): ग्रापको पार्टो का टाइम 11 मिनट है।

श्री सिक:दर बख्त : तो मैं श्रपनी इस बेबसो के लिए एक लफ्ज